

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.119/98

Wednesday, this the 4th day of February, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

1. K Chandrasekharan Nair,  
Junior Engineer,  
Lakshadweep Public Works Department,  
Wellington Island,  
Kochi-3.
2. VN Krishnan Nair,  
Junior Engineer,  
Lakshadweep Public Works Department,  
Wellington Island,  
Kochi-3.
3. MP Vijayaraghavan,  
Junior Engineer,  
Lakshadweep Public Works Department,  
Wellington Island,  
Kochi-3.

- Applicants

By Advocate Mr MR Rajendran Nair

Vs

1. Union of India represented by  
Secretary to Government,  
Ministry of Home Affairs,  
New Delhi.
2. The Administrator,  
U.T. of Lakshadweep,  
Kavarathi.
3. Superintending Engineer,  
Public Works Department,  
Union Territory of Lakshadweep,  
Kavarathi.

- Respondents

By Advocate Mr PR Ramachandra Menon, ACGSC

The application having been heard on 4.2.98 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

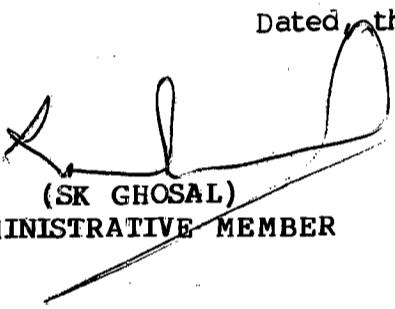
The applicants three in number are Junior Engineers of Lakshadweep Public Works Department. Their long standing grievance is denial to them a pay scale, which according to them, is due to them considering the recruitment qualification, nature of duties and responsibilities and on a comparison with persons performing similar functions in the CPWD. This O.A. is the third round of litigation between the applicants and the Government in this regard, but so far the applicants have not been given a final clear answer as to why their claim is not being considered. The claim of the applicants for higher pay scale has been forwarded with due recommendations by the Secretary, Works. Even after the implementation of the recommendations of the Vth Pay Commission, the applicants state that their grievances have not been redressed. It is under these circumstances that the applicants have filed this application for a declaration that the Junior Engineers including the applicants are entitled to get the scale of pay of Rs.1640-2900 with effect from 1.1.86, on completion of five years service in the entry grade, and the scale of pay of Rs.2000-3500 on completion of fifteen years of service in the entry grade from 1.1.91 and for a direction to the respondents to pass appropriate orders for granting higher grade/scales of pay of Rs.1640-2900 with effect from 1.1.86 and scale of pay of Rs.2000-3500 on completion of fifteen years in the entry grade from 1.1.91 accordingly.

2. When the application came up for hearing, learned counsel for respondents gracefully agreed that if the applicants would make a consolidated representation projecting their grievances in regard to the pay scale and the grades, the same would be considered

by the first respondent and a speaking order communicated to the applicants within any reasonable time to be stipulated by the Tribunal. Learned counsel for the applicants states that the applicants would be satisfied if such a direction is given.

3. In view of the above submission made by the learned counsel on either side, we dispose of this application with a direction to the applicants to make a consolidated representation projecting their grievances in regard to pay scale and the grade to the first respondent through proper channel within one month from today and with a direction to the first respondent to consider the grievances of the applicants to be projected in such representation and to give them a speaking order within a period of four months from the date of receipt of such representation. No costs.

Dated, the 4th February, 1998.

  
(SK GHOSAL)  
ADMINISTRATIVE MEMBER

  
(AV HARIDASAN)  
VICE CHAIRMAN

trs/5298